

## LOK SABHA DEBATES

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### LOK SABHA

Tuesday February 17, 1959/Magha 28,  
1880 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

#### ORAL ANSWERS TO QUESTIONS

Report of the Central Pay Commission

\*311.

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Shri Rajendra Singh:  
Shri Radha Raman:  
Shri Ram Krishan:  
Shri Rameshwar Tanti:  
Shri Shree Narayan Das  
Shri T. B. Vittal Rao:  
Shri S. M. Banerjee:  
Shri Tangamani:  
Shri A. K. Gopalan:  
Shri Ram Garib:  
Shri Vajpayee:  
Shri R. S. Tiwary:  
Shri Supakar:  
Shri D. C. Sharma:  
Shri Bhakt Darshan:  
Shri Halder:

Will the Minister of Finance be  
pleased to state:

(a) whether the Government have  
received the Report of the Central  
Pay Commission;

(b) what are the broad recommend-  
ations of the Commission; and

(c) the decision of Government  
thereon, if any?

The Deputy Minister of Finance  
(Shrimati Tarkeshwari Sinha): (a).  
No, Sir.

(b) and (c). Do not arise.

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Shri Rajendra Singh: After the com-  
pletion of the First Five Year Plan  
the Government of India has calculat-  
ed that there has been an increase of  
18 per cent in the national income.  
The target for the Second Five Year  
Plan . . .

Mr. Speaker: What is the question?  
I won't allow all this preamble to the  
question.

Shri Rajendra Singh: I am coming  
to the question, Sir.

Mr. Speaker: I would not allow hon.  
Members to put the question dilatorily.

Shri Rajendra Singh: Since plan-  
ning we have had an increase of 25  
per cent in the national income. I  
want to know from the hon. Minister  
whether the working class is going to  
get their due share in the increase of  
national income or not. I think that  
is a very clear question.

The Minister of Finance (Shri  
Morarji Desai): That question does  
not arise out of this. The Pay Com-  
mission's report has not come. How  
am I going to say anything about it?

Shri Rajendra Singh: I am talking  
about the interim relief to the tune  
of Rs. 5 that has been given to all  
the working people. When there has  
been an increase of 25 per cent in the  
national income, is it not just and  
proper that a due share of it is passed  
over to the workers?

Mr. Speaker: Order, order. Shri  
S. M. Banerjee.

Shri S. M. Banerjee: On 19-11-1958  
the hon. Minister, in reply to a sup-  
plementary question, said that it will  
take at least three to four months

more for finalising the report. According to this, three months expired in February and four months will expire in March. May I know whether the report is likely to be submitted within the month of February or at least in March?

**Shri Morarji Desai:** February will be soon finished. It will not come in March. It will come in June—that is what I now understand.

**Shri T. B. Vittal Rao:** The Commission was appointed . . .

**Mr. Speaker:** All that is all right. What is the question? The Commission might have been appointed on a particular date. These are all arguments. Hon. Members must come prepared with their supplementaries for the Question Hour, and as far as possible put a straight question and elicit the answer.

**Shri T. B. Vittal Rao:** I am putting a straight question.

**Mr. Speaker:** Hon. Member is leading to the question.

**Shri T. B. Vittal Rao:** As already 18 months have elapsed, I want to know whether Government have ascertained the grounds for delay in the submission of the report.

**Mr. Speaker:** He need not have said that the Commission was appointed 18 months ago. He could have straightaway asked: "What are the grounds for delay?"

**Shri Morarji Desai:** I am thoroughly satisfied that the Commission is not delaying matters at all. They have to deal with so many papers and hear so many people. This time was unavoidable.

**Shri Vajpayee:** In view of the fact that prices are high . . .

**Mr. Speaker:** I have been again and again repeating that hon. Members should put straight questions. What is the question?

**Shri Vajpayee:** May I know if the Government will advise the Pay Commission . . .

**Mr. Speaker:** That is a suggestion for action.

**Shri Radha Raman:** May I know whether the Government is expecting any interim report from the Pay Commission, or the report which will be available in June will be the final report?

**Mr. Speaker:** Is there any other interim report?

**Shri Morarji Desai:** Not likely.

**Shri Hem Barua:** How far it is true to say that the submission of the interim report has interfered with the normal working of the Pay Commission? If it is so, may I know to what extent it interfered and what is the time that was taken up by this interim report?

**Shri Morarji Desai:** The interim report took about two to three months.

**Shri Braj Raj Singh:** May I know whether Government are going to recommend to the Pay Commission to submit a further interim report?

**Mr. Speaker:** That is what he answered earlier.

**Shri Braj Raj Singh:** He said that they are not likely to submit another interim report. May I know if Government have told the Commission to submit one?

**Shri Morarji Desai:** Government have told the Commission from the very beginning that they may submit whatever reports they may have to submit. Government are not going to ask them again.

**Shri Tangamani:** May I know whether this Pay Commission and the Chairman of the various Wage Boards that have been set up had a conference and it was decided that this report should be delayed as much as possible?

**Mr. Speaker:** The hon. Member wants to know whether they decided at a conference to delay it?

**Shri Tangamani:** I want to know whether there was a conference of the Chairman of the Pay Commission and the Chairman of the various Wage Boards.

**Mr. Speaker:** Is the hon. Member attributing to the Chairman of the Pay Commission that he is purposely delaying the submission of this report?

**Shri Tangamani:** I want to elicit information.

**Mr. Speaker:** It is only an accusation.

**Shri V. P. Nayar:** Asking whether they held a conference is not accusation, Sir.

**Shri Tangamani:** There are several Wage Boards set up, and they would like to consult amongst themselves about the general policy. I would like to elicit information as to whether the Chairman of the various Wage Boards which have been set up and the Chairman of the Pay Commission did meet at any time.

**Mr. Morarji Desai:** I do not know, Sir.

**Shri D. C. Sharma:** May I know if the Government of India has prepared any time-table for the consideration of the report when submitted and also for its implementation?

**Shri Morarji Desai:** There is no question of preparing a time-table before the report is received.

**श्री भक्त दर्शन :** क्या वेतन आयोग ने राज्य सरकारों से भी परामर्श किया है और क्या राज्य सरकारों ने केन्द्रीय सरकार और वेतन आयोग का ध्यान इस ओर आकषित किया है कि वेतन-स्तरों में जो भी बढ़ोतरी की जायगी, उसका क्या प्रभाव प्रांतीय सरकारों के कर्मचारियों पर पड़ेगा ?

**श्री मोरारजी देसाई :** राज्य सरकारों ने क्या किया है, वह मुझे मालूम नहीं है, लेकिन राज्य सरकारों के कुछ प्रतिनिधियों के साथ उन्होंने चर्चा की होगी, यह मैं समझता हूँ ।

**Shri Vajpayee:** May I know how much time Government is likely to take to arrive at a decision on the report of the Pay Commission when it is submitted?

**Mr. Speaker:** That is what was asked earlier.

**Shri Morarji Desai:** Minimum time.

**Shri Tangamani:** In reply to a previous question on the 19th November, 1958, the hon. Minister said that the recording of the evidence has been completed as early as August, 1958. Has the Pay Commission indicated to us the reason for the delay?

**Mr. Speaker:** That was put in another form earlier.

**Shri S. M. Banerjee:** May I know whether it is in the knowledge of the hon. Minister that the P&T employees and other Central Government employees have taken a decision to stage a pay-strike on 2nd March? If so, may I know, if in view of this the hon. Minister would ask the Pay Commission to expedite their report earlier than June, 1959?

**Shri Morarji Desai:** No threats are effective in this matter.

**Shri S. M. Banerjee:** I did not say it was a threat; I only wanted to know whether the Government will see that there is no agitation.

**Mr. Speaker:** The hon. Minister did not say that the hon. Member was issuing a threat.

**Shri V. P. Nayar:** He has taken it as a threat. Shri Banerjee only wanted to know whether the Government will expedite the report of the Pay Commission. The Minister says it is a threat.

**Mr. Speaker:** The hon. Minister did not say that the hon. Member issued a threat. He only said that whoever wants to strike and on that account expedite the Pay Commission's report, those people are issuing a threat. Why should the hon. Member take it upon himself.

**Shri Rajendra Singh:** When there is a notice of strike it is not by way of any threat to the Minister. The people are simply demanding their rights. Why should the Minister take it as a threat?

**Shri Morarji Desai:** That is the motive, whether there is a threat or not.

**Shri T. B. Vittal Rao:** The interim relief that was granted was based on the consumer price index for working classes prevailing in those days. Since then there has been an increase in the cost of living index. Is there any proposal with Government to give an increase or grant an additional increase in the emoluments?

**Shri Morarji Desai:** There is no such proposal with Government. We are awaiting the Pay Commission's report.

**Mr. Speaker:** Hon. Members are all anxious that the Pay Commission's Report should be expedited. I am sure the Government will request the Commission to submit the report as early as possible.

**Shri Morarji Desai:** May I say, Sir, that I am satisfied that the Pay Commission is not taking more time than necessary. How can I expedite?

**Shri Vajpayee:** Let the hon. Minister convince the House.

**Mr. Speaker:** The House can only tell the hon. Minister. The Minister has a right to decide for himself.

**Shri Ranga:** It is a quasi-judicial body, there is no sense in hustling it.

### Unloading of Cargoes for Bhilai Steel Plant

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\*312. { Shri Subodh Hansda:  
      { Shri S. C. Samanta:  
      { Shri E. C. Majhi:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Hindustan Steel (Private) Ltd is paying any demurrage at present for the delay caused in the unloading of cargoes for Bhilai Steel Plant,

(b) if so, the total amount of demurrage paid from 1956 so far; and

(c) whether any steps have been taken to improve the unloading of cargoes to avoid payment of demurrage?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Since about six months, cargoes for Bhilai arriving at Vizag are generally unloaded expeditiously. Therefore, no demurrage is being incurred except very occasionally. As against this rebate are often earned by quicker unloading.

(b) For delays in the past claims totalling Rs. 53 lakhs have been received, of which Rs. 36.66 lakhs have been paid.

(c) Handling facilities in Vizag have been considerably improved. In the last year or more, about three ships a month are handled in the port of Bombay and occasionally ships are also handled in Calcutta, thus relieving the congestion in Vizag. No further steps are considered necessary.

**Shri Subodh Hansda:** May I know if there are any further claims of demurrage; if so, what is the total amount of those claims?

**Sardar Swaran Singh:** It is for those who claim demurrage to say. I cannot answer this question.